

Shri Velayudhan: May I know the chief reasons for this unsatisfactory progress in the recruitment: whether it is because of lack of technical personnel in the country or lack of publicity and other methods used by the Department?

Shri Gopalaswami: Publicity has been very vigorously pursued. But, the real difficulty has been two-fold: one, a certain amount of reluctance on the part of possible entrants into the Territorial Force and the other a certain amount of reluctance on the part of employers to release personnel. The common ground between the two being the difference in the remuneration they get in private service and what they get on being enrolled in the Territorial Force.

Shri Bogawat: May I know if recruitment to the Territorial Force is increasing as compared to 1951?

Shri Gopalaswami: Certainly it is increasing.

Shri A. C. Guha: May I know if the amendment made in the original Act last year has led to any improvement in the situation?

Shri Gopalaswami: It is too soon to say that. There has been a certain improvement even within the few months it has been in force.

Sardar Hukam Singh: May I know the number of units that have had to be changed from urban to provincial units because of this unsatisfactory response in recruitment in the urban areas?

Shri Gopalaswami: I am afraid I shall require notice of that.

Shri A. C. Guha: Is it true that intending candidates are not given proper facilities even in Government offices as employers?

Shri Gopalaswami: Government offices have all been circularised to see that there are no impediments created.

Shri Kelappan: Is it because the service conditions are not sufficiently attractive?

Shri Gopalaswami: The emoluments they get in the Territorial Force are in many cases less than the emoluments they get in private service. There is a difference. There is also a certain amount of uncertainty as to whether these people after getting back from the Territorial Force would be put back in their previous employment. As hon. Members know, we have passed legislation so far as the latter aspect is concerned. With

regard to the former, we can only make appeals. We have made appeals to both the private employers and Chambers of Commerce and Government departments.

SURVEY OF INDIAN COAST LINE

***1862. Shri Shivananjappa:** Will the Minister of Defence be pleased to state:

(a) whether a survey of Indian Coast line and approaches to harbours and ports has been conducted by Marine Survey of India; and

(b) if so, whether the details of the Survey will be placed on the Table?

The Minister of Defence (Shri Gopalaswami): (a) Yes, such a survey is being undertaken.

(b) The survey records are bulky and cannot conveniently be placed on the Table. Certain of them, e.g., Charts, are available for sale.

Shri Shivananjappa: In the light of the survey, may I know what are the proposals of the Government for the development of Bhatkal and Malpe on the West Coast?

Shri Gopalaswami: Is the hon. Member's question regarding their development as ports?

Shri Shivananjappa: Yes.

Shri Gopalaswami: That is a question which ought to be addressed to the Transport Ministry.

Shri B. Shiva Rao: May I know whether this survey applies only to the coast line strictly speaking or does it also take into account islands both in the Bay of Bengal and the Arabian Sea.

Shri Gopalaswami: It is mainly concerned with the coast line. Whether any particular islands come within the survey of the coast line, is a matter which I should like to look into.

GRANTS TO UNIVERSITIES

***1865. Shri S. N. Das:** Will the Minister of Education be pleased to state:

(a) the terms and conditions which the Universities are required to fulfil for receiving grants for the development of scientific and technical education; and

(b) the names of Universities which have so far received such grants giving the amount in each case.